

**BULLETIN NO. 2**

**Monday, the 23<sup>rd</sup> August, 2021**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 23<sup>rd</sup> August, 2021 from 2.00 P.M. to 6.17 P.M.)

**1. OBITUARY REFERENCES**

The Chief Minister made references to the deaths of the late:-

1. Shri Kalyan Singh, former Governor of Rajasthan.
2. Sepoy Mohmad Azharuddin, Village Nai Nangla, District Nuh.

and spoke for 03 minutes.

Shri Bhupinder Singh Hooda, Leader of the Opposition, spoke for 02 minutes.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

**II. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	12	-	-	15

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: 14

**III. RAISING THE VARIOUS MATTERS/ DEMANDS IN ZERO HOUR.**

During the Zero Hour, the Speaker allowed the Members to raise the various matters/ demands of their respective constituencies. Thereafter, Shri Aseem Goel, Dr. Kamal Gupta, Shri Jogi Ram Sihag, Dr. Krishan Lal

Middha, Shri Balraj Kundu and Shri Varun Chaudhary, M.L.As. raised the various matters/ demands of their respective constituencies.

#### **IV. RAISING THE MATTER OF DEATHS DUE TO THE SHORTAGE OF OXYGEN DURING THE SECOND WAVE OF COVID-19 IN THE STATE.**

During the Zero Hour, Shri Bhupinder Singh Hooda, Leader of the Opposition raised the matter of deaths due to the shortage of oxygen during the second wave of COVID-19 in the State and stated that yesterday during the Question Hour, the Chief Minister had given a statement in the House that no death has occurred due to the shortage of oxygen in the State which is objectionable. He also showed the cuttings of the various news papers in which it is mentioned that many deaths were occurred due to the shortage of oxygen. He further demanded that a enquiry should be made in this regard.

The Deputy Speaker also spoke on this matter.

The Chief Minister also spoke on this matter and clarified the position and after some discussion, he assured the House that a Committee will be constituted to enquire the negligence in this regard.

#### **V. NOTICE OF ADJOURNMENT MOTIONS.**

During the Zero Hour, when enquired, the Speaker informed-

(i) Dr. Raghuvir Singh Kadian, M.L.A. that his notice of Adjournment Motion regarding against the three farm laws has been disallowed as the matter is sub judice in the Supreme Court.

(ii) Smt. Kiran Choudhry, M.L.A. that her notice of Adjournment Motion regarding illegal, unconstitutional and draconian suppression of peaceful agitation of farmers in Haryana by the State Government, has been disallowed as the matter is sub judice in the Supreme Court.

#### **VI. WALK-OUTS**

(i) All the Members of the Indian National Congress Party present in the House, except Smt. Kiran Choudhry, staged a walk out as a protest against not to admit Dr. Raghuvir Singh Kadian's Adjournment Motion regarding against the three farm laws.

(ii) After some time, Smt. Kiran Choudhry, a Member of the Indian National Congress Party, also staged a walk out as a protest against not to admit her Adjournment Motion regarding illegal

unconstitutional and draconian suppression of peaceful agitation of farmers in Haryana by the State Government.

## **VII. RAISING THE MATTER OF BREACH OF PRIVILEGE**

During the Zero Hour, Dr. Raghuvir Singh Kadian, a Member of the Indian National Congress Party raised the matter of his breach of privilege notice, which was given by him and referred by the Speaker to the Privileges Committee for further detailed enquiry. He further demanded that the time should be fixed for the report of the Privileges Committee in this regard.

The Speaker assured the Member that the Privileges Committee will give his report within two months in this regard.

## **VIII. NOTICE OF CALLING ATTENTION MOTIONS.**

When some Members from the Indian National Congress Party sought the fate of their Calling Attention Motions given notices of by them, the Speaker informed them that those were either disallowed or under consideration as only two Calling Attention Motions can be listed in a day hence, total 6 Calling Attention Motions can be taken up in three days' session.

## **IX. CALLING ATTENTION MOTIONS AND STATEMENTS THEREON.**

### **(i) Regarding not providing the School Books to lacs of Students of Class 1<sup>st</sup> to Class 8<sup>th</sup>.**

The Speaker informed the House that he had received a Calling Attention Motion No. 8 given notice of by Shri Varun Chaudhary, M.L.A. regarding not providing the School Books to lacs of Students of Class 1<sup>st</sup> to Class 8<sup>th</sup> and the same has been admitted.

He further asked Shri Varun Chaudhary, M.L.A. to read out his notice and the Minister concerned to make a statement thereafter.

Shri Varun Chaudhary read out his notice.

The Education Minister then made a statement.

### **(ii) Regarding acute shortage of Drinking water in Bhiwani District.**

The Speaker informed the House that he had received a Calling Attention Motion No. 19 given notice of by Smt. Kiran Choudhry, M.L.A. regarding acute shortage of Drinking water in Bhiwani District and the same has been admitted.

He further asked Smt. Kiran Choudhry, M.L.A. to read out her notice and the Minister concerned to make a statement thereafter.

Smt. Kiran Choudhry read out her notice.

The Cooperation Minister then made a statement.

**X. FORMATION OF THE COMMITTEE IN REGARD TO ENQUIRE THE MATTER OF ACUTE SHORTAGE OF DRINKING WATER IN BHIWANI CITY AND MANY VILLAGES OF TOSHAM CONSTITUENCY.**

During the discussion on the Calling Attention Motion No. 19 regarding acute shortage of Drinking water in Bhiwani District, Smt. Kiran Choudhry stated that there is acute shortage of drinking water in many villages of Tosham Constituency and some colonies of Bhiwani city and demanded that the Government should look into the matter seriously. There were heated exchanges between Smt. Kiran Choudhry and the Agriculture and Farmer's Welfare Minister over this issue.

After some discussion, the Chief Minister announced that a Committee will be formed under the supervision of Shri Devender Singh, Additional Chief Secretary, Irrigation & Water Resources and Public Health Engineering to enquire the whole matter and the Committee will give its report within 24 hours.

**XI. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2021-2022.**

The Chief Minister presented the Supplementary Estimates for the year 2021-2022 (First Instalment).

**XII. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES**

Shri Subhash Sudha, Chairperson of the Committee on Estimates presented the Report of the Supplementary Estimates for the year 2021-2022 (First Instalment).

**XIII. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2021-2022 (FIRST INSTALMENT)**

**Discussion and Voting on the Demands for Supplementary Grants.**

As per the past practice and to save the time of the House, the demands on the order paper (No. 1 to 18, 21 to 24, 27, 30 to 32, 34 to 40, 42

& 43 and 45) were deemed to have been read and moved together. The Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly but the general discussion on the supplementary grants will be held only for the points on which they are made. He also requested the Members to indicate the demand number on which they wish to raise discussion.

S/Shri Raghuvir Singh Kadian, Bhupinder Singh Hooda, Bharat Bhushan Bhatra, Jagbir Singh Malik, Bishan Lal, Neeraj Sharma, Kuldeep Vats, Dan Singh and Smt. Geeta Bhukkal, Members from the Indian National Congress Party, spoke for 13, 7, 14, 4, 1, 1, 2, 1 and 2 minutes respectively.

Dr. Abhe Singh Yadav, a Member from the Treasury Benches, spoke for 1 Minute.

The Chief Minister, by way of reply, spoke for 1 minute.

Demand Nos. 1 to 18 were put together and carried.

Demand Nos. 21 to 24 were put together and carried.

Demand No. 27 was put and carried.

Demand Nos. 30 to 32 were put together and carried.

Demand Nos. 34 to 40 were put together and carried.

Demand Nos. 42 & 43 were put together and carried.

Demand No. 45 was put and carried.

#### **XIV. LEGISLATIVE BUSINESS**

##### **(i) DEFFERMENT OF THE BILL**

As soon as the Legislative Business started, a suggestion made by Shri Bharat Bhushan Batra, M.L.A. and agreed by the House, the Speaker with the sense of the House, announced that the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Haryana Amendment) Bill, 2021 is deferred for tomorrow i.e. 24<sup>th</sup> August, 2021.

##### **(ii) BILLS TO BE INTRODUCED**

###### **1. The Panchkula Metropolitan Development Authority Bill, 2021**

At 5.55 P.M., the Agriculture and Farmer's Welfare Minister moved

for leave to introduce the Panchkula Metropolitan Development Authority Bill, 2021.

*The motion was put and carried.*

The Agriculture and Farmer's Welfare Minister also introduced the Panchkula Metropolitan Development Authority Bill, 2021.

*The motion was put and carried Unanimously.*

**2. The Haryana Goods and Services Tax (Second Amendment) Bill, 2021.**

At 5.56 P.M., the Deputy Chief Minister moved for leave to introduce the Haryana Goods and Services Tax (Second Amendment) Bill, 2021.

*The motion was put and carried.*

The Deputy Chief Minister also introduced the Haryana Goods and Services Tax (Second Amendment) Bill, 2021.

*The motion was put and carried Unanimously.*

**3. The Haryana Public Examination (Prevention of Unfair Means) Bill, 2021**

At 5.57 P.M., the Parliamentary Affairs Minister moved for leave to introduce the Haryana Public Examination (Prevention of Unfair Means) Bill, 2021

*The motion was put and carried.*

The Parliamentary Affairs Minister also introduced the Haryana Public Examination (Prevention of Unfair Means) Bill, 2021

*The motion was put and carried Unanimously.*

**4. The Haryana Parivar Pehchan Bill, 2021**

At 5.59 P.M., the Chief Minister moved for leave to introduce the Haryana Parivar Pehchan Bill, 2021.

*The motion was put and carried.*

The Chief Minister also introduced the Haryana Parivar Pehchan Bill, 2021.

*The motion was put and carried Unanimously.*

**(iii) BILLS FOR CONSIDERATION AND PASSING****1. The Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill, 2021**

At 6.01 P.M., the Transport Minister moved-

That the Haryana Management of Civic Amenities and Infrastructure Deficient Municipal Area (Special Provisions) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**2. Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill, 2021**

At 6.04 P.M., the Education Minister moved-

That Maharishi Balmiki Sanskrit University, Kaithal (Amendment) Bill be taken into consideration at once.

Smt. Geeta Bhukkal and Sh. Bharat Bhushan Batra, Members of the Indian National Congress Party, spoke for 2 and 1 minute respectively.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 6 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Education Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**3. The Haryana Lokayukta (Amendment) Bill, 2021**

At 6.09 P.M., the Deputy Chief Minister moved-

That the Haryana Lokayukta (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**4. The Haryana Enterprises Promotion (Second Amendment) Bill, 2021**

At 6.11 P.M., the Deputy Chief Minister moved-

That the Haryana Enterprises Promotion (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Deputy Chief Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

**5. Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2021**

At 6.14 P.M., the Parliamentary Minister moved-

That Pandit Lakhmi Chand State University of Performing and Visual Arts, Rohtak (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried unanimously.*

The Deputy Speaker occupied the Chair from 4.30 P.M. to 5.23 P.M.



The Speaker, with the sense of the house, extended the time of the Sitting of the House at 6.00 P.M. for 1 Hour.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 24<sup>th</sup> August, 2021.

**CHANDIGARH**  
**the 23<sup>rd</sup> August, 2021.**

**SECRETARY.**

